

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 89/TT/2020**

- Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for one no. of asset in Southern and Western Region.
- Date of Hearing** : 10.9.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd.  
& 23 Others
- Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Aditya H. Dubey, Advocate, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Dr. R. Kathiravan, TANGEDCO  
Shri R. Ramalakshmi, TANGEDCO  
Shri R. Srinivasan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition is filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 400 kV D/C Ramagundam-Bhadrawati (Chandrapur) Transmission System in Southern and Western Regions.



- b. The transmission asset was put under commercial operation on 1.1.1991.
  - c. Revised transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods is claimed pursuant to directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively.
  - d. Transmission tariff for 2014-19 period for the transmission asset was determined vide order dated 9.12.2015 in Petition No. 375/TT/2014.
  - e. Additional Capital Expenditure (ACE) for 2018-19 period has been claimed on account of balance and retention payments.
  - f. No ACE has been projected for 2019-24 period.
  - g. Reply to Technical Validation letter has been filed vide affidavit dated 14.7.2021 wherein liability flow statement has been submitted.
  - h. Rejoinders to the replies of MPPMCL and TANGEDCO have been filed vide affidavit dated 7.9.2021 and 8.9.2021 respectively.
3. Learned counsel for TANGEDCO submitted that legal submissions advanced by him earlier in the day in Petition No. 479/TT/2020 may be considered in the present petition besides the reply filed by TANGEDCO vide affidavit dated 9.9.2021.
4. Learned counsel for the Petitioner submitted that submissions made by her in response to TANGEDCO's legal submissions in Petition No. 479/TT/2020 may also be considered in this petition.
5. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

